

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-231(ND)/2024

IN THE MATTER OF:

Mr. Rohit Gidwani Partner of Advance Recycling Solutions LLP

.....APPLICANT/PETITIONER

SECTION

U/s 10 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appears for the Applicant. No one has appeared on behalf of the HDFC Bank. In the interest of justice, we direct the Applicant to serve the notice to the HDFC Bank by dasti and file proof and affidavit of service within one week. The Court Officer is also directed to send e-notice to the HDFC Bank. The HDFC Bank shall file reply affidavit within one week after receipt of the notice.

List the matter on **06.08.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)